

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 591
ANSWERED ON 04/12/2025**

DIFFERENTIAL TREATMENT BETWEEN COURT & TRIBUNAL INFRASTRUCTURE

591 Dr. Sasmit Patra:

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether Government acknowledges that while the Ministry has rightly prioritised significant improvements in infrastructure of Supreme Court and various High Courts, several tribunals even with Principal Benches in Delhi remain in severely neglected conditions, stark disparity within country's adjudicatory system;
- (b) whether Centre has taken cognisance of documented fact that the NCLT in Delhi was compelled to conduct hearings only half a day in rotation because its courtrooms were rendered unusable due to rainwater flooding; and
- (c) whether the Ministry is even discussing these with the Ministry of Corporate Affairs and other Ministries?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

- (a) Government through Department of Justice deals with improvement in infrastructure of the Supreme Court; whereas infrastructure of the High Courts is looked after by the concerned

State Government. Administrative Tribunals, set up under Article 323A of the Constitution, are governed by the Administrative Tribunals Act, 1985, while Tribunal for other matters, set up under Article 323B of the Constitution, are regulated by the law made by appropriate legislature.

(b) and (c) The Ministry of Corporate Affairs administers the Companies Act, 2013 which regulates and administers corporate affairs in India. NCLT has been constituted under Section 408 of the Companies Act, 2013. Ministry of Corporate Affairs have informed that the issue of leakage and seepage in the premises of NCLT in CGO complex was taken up with CPWD and the work of carrying out the renovation of ground floor, 1st, 6th, 7th and 8th floor of Block-3, CGO Complex, New Delhi, at an estimated cost of Rs. 18.19 crore, has been entrusted to CPWD by the Ministry of Corporate Affairs.
